



RBI/2024-25/121

DOR. AML.REC.64/14.06.001/2024-25

February 27, 2025

The Chairpersons/ CEOs of all the Regulated Entities

Madam/Dear Sir,

**Implementation of Section 51A of UAPA, 1967: Updates to UNSC's 1267/ 1989 ISIL (Da'esh) & Al-Qaida Sanctions List: Amendments in 01 Entry**

Please refer to paragraph 51 of the [RBI's Master Direction on Know Your Customer dated February 25, 2016](#) as amended on November 06, 2024 (MD on KYC), in terms of which "*Regulated Entities (REs) shall ensure that in terms of Section 51A of the Unlawful Activities (Prevention) (UAPA) Act, 1967 and amendments thereto, they do not have any account in the name of individuals/entities appearing in the lists of individuals and entities, suspected of having terrorist links, which are approved by and periodically circulated by the United Nations Security Council (UNSC).*"

2. In this connection, Ministry of External Affairs (MEA), Government of India has informed about the UNSC press release SC/16003 dated February 21, 2025 wherein the Security Council Committee pursuant to resolutions 1267 (1999), 1989 (2011) and 2253 (2015) concerning ISIL (Da'esh), Al-Qaida and associated individuals, groups, undertakings and entities, removed the entry below from the ISIL (Da'esh) and Al-Qaida Sanctions List after the Committee concluded its consideration of the de-listing request for this name submitted through the Office of the Ombudsperson established pursuant to Security Council resolution 1904 (2009), and of the Comprehensive Report of the Ombudsperson on this de-listing request. The assets freeze, travel ban and arms embargo set out paragraph 1 of Security Council resolution 2734 (2024) and adopted under Chapter VII of the Charter of the United Nations accordingly no longer apply to the entry.

**A. Individuals**

**QDi.095 Name:** 1: LIONEL 2: DUMONT 3: na 4: na

**Title:** na **Designation:** na **DOB:** 29 Jan. 1971 **POB:** Roubaix, France **Good quality**

विनियमन विभाग, केंद्रीय कार्यालय, केंद्रीय कार्यालय भवन, 12वीं/ 13वीं मंज़िल, शहीद भगत सिंह मार्ग, फोर्ट, मुंबई- 400001

टेलीफोन/ Tel No: 22661602, 22601000 फैक्स/ Fax No: 022-2270 5691

Department of Regulation, Central Office, Central Office Building, 12<sup>th</sup>/ 13<sup>th</sup> Floor, Shahid Bhagat Singh Marg, Fort, Mumbai - 400001

हिंदी आसान है, इसका प्रयोग बढ़ाएँ

"Caution: RBI never sends mails, SMSs or makes calls asking for personal information like bank account details, passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers."

**a.k.a.:** **a)** Jacques Brougere **b)** Abu Hamza **c)** Di Karlo Antonio **d)** Merlin Oliver Christian Rene **e)** Arfauni Imad Ben Yousset Hamza **f)** Imam Ben Yussuf Arfaj **g)** Abou Hamza **h)** Arfauni Imad **Low quality a.k.a.:**

**a)** Bilal **b)** Hamza **c)** Koumkal **d)** Kumkal **e)** Merlin **f)** Tinet **g)** Brugere **h)** Dimon  
**Nationality:** France **Passport no:** na **National identification no:** na

3. In accordance with paragraph 58 of resolution 2610 (2021), the Committee has made accessible on its website the narrative summaries of reasons for listing of the above entries at the following URL:

[www.un.org/securitycouncil/sanctions/1267/aq\\_sanctions\\_list/summaries](http://www.un.org/securitycouncil/sanctions/1267/aq_sanctions_list/summaries).

4. Press release dated February 21, 2025 regarding the above can be found at <https://press.un.org/en/2025/sc16003.doc.htm>

Further, the UNSC press releases concerning amendments to the list are available at URL: <https://www.un.org/securitycouncil/sanctions/1267/press-releases>

5. The details of the sanction measures and exemptions are available at the following URL: [https://www.un.org/securitycouncil/sanctions/1267#further\\_information](https://www.un.org/securitycouncil/sanctions/1267#further_information)

6. In view of the above, REs are advised to take appropriate action in terms of Para 51 of the MD on KYC and strictly follow the procedure as laid down in the UAPA Order dated February 02, 2021 (amended on April 22, 2024) annexed to the MD on KYC.

7. Updated lists of individuals and entities linked to ISIL (Da'esh), Al-Qaida and Taliban are available at:

[www.un.org/securitycouncil/sanctions/1267/aq\\_sanctions\\_list](http://www.un.org/securitycouncil/sanctions/1267/aq_sanctions_list)

<https://www.un.org/securitycouncil/sanctions/1988/materials>

8. Further, as per the instructions from the Ministry of Home Affairs (MHA), any request for de-listing received by any RE is to be forwarded electronically to Joint Secretary (CTCR), MHA for consideration. Individuals, groups, undertakings or entities seeking to be removed from the Security Council's ISIL (Da'esh) and Al-Qaida Sanctions List can submit their request for delisting to an independent and impartial Ombudsperson who has been appointed by the United Nations Secretary-General. More details are available at the following URL:

<https://www.un.org/securitycouncil/ombudsperson/application>

9. REs are advised to take note of the aforementioned UNSC communications and ensure meticulous compliance.

Yours faithfully,

(Veena Srivastava)  
Chief General Manager